

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 21/AM14
SCHEDULED TO BE HELD ON 21.08.2013
(HELD ON 20.08.2013)
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. **21/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ **scheduled to be held on 21.08.2013 (held on 20.08.2013)** under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC attended the Meeting.

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-100	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status: Approved
NC No.: 21/AM14 Dated: 20.08.2013	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	

Request: **Fixation of adhoc norms for the export product “Extrusion Coated**

Thermal BOPP Film”

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/49/2012-PC.II dated 30.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Extrusion Coated Thermal BOPP Films	1 kg	1. BOPP Film	0.572 kg
		2. EVA Resin	0.548 kg

Case No. A-101	COSMO FILMS LTD.	HQ F. No. 01/87/050/00215/AM13/DES-VII	Status: Approved
NC No.: 21/AM14 Dated: 20.08.2013	Adv. Lic. No. 0310706302 dated 24.08.2012	RLA F. No. 03/94/040/00368/AM13	

Request: **Enhancement in the quantity of Import Items allowed by Norms Committee in its Meeting No. 32/AM13 held on 08.11.2012.**

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/17/2004-PC.II dated 30.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
OPP Linen Coated Film	1 kg	1. OPP Linen Film	0.538 kg
		2. EVA Resin	0.582 kg

Case No. A-102	SHAILY ENGINEERING PLASTIC LTD.	HQ F. No. 01/87/050/00310/AM06/DES-VII	Status: Deferred
NC No.: 21/AM14 Dated: 20.08.2013	Adv. Lic. No. 3410013652 dated 16.06.2005	RLA F. No. 34/24/040/00055/AM06	

Request: Amendment in the description of Export Item and Import item.

Decision: A copy of Representation has been forwarded to D/o C&PC on 14.05.2013. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-103	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00220/AM13/DES-VII	Status: Deferred
NC No.: 21/AM14 Dated: 20.08.2013	Adv. Lic. No. 0510331901 dated 25.08.2012	RLA F. No. 05/23/040/00152/AM13	

Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 35/AM13 held on 05.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC. This was followed by Reminder to D/o C&PC on 19.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-104	INDIA GLYCOLS LTD.	HQ F. No. 01/87/050/00240/AM13/DES-VII	Status:
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NC No.: 21/AM14 Dated: 20.08.2013	Adv. Lic. No. 0510334564 dated 13.09.2012	RLA F. No. 05/23/040/00190/AM13	Deferred
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Request: Enhancement in the quantity of Import Item No. 1 allowed by Norms Committee in its Meeting No. 38/AM13 held on 18.12.2012.

Decision: A copy of Representation has been forwarded to D/o C&PC on 08.05.2013. Comments awaited from D/o C&PC. This was followed by Reminder to D/o C&PC on 19.07.2013 for furnishing comments expeditiously. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-105	ECCELENT COMPONENTS MANUFACTURING PVT. LTD.	HQ F. No. 01/87/050/00140/AM13/DES-VII	Status: Approved
NC No.: 21/AM14 Dated: 20.08.2013	Adv. Lic. No. 0410137246 dated 12.06.2012	RLA F. No. 04/24/040/00031/AM13	

Request: Fixation of adhoc norms for the export products “(i) ADAPTER MACHINED Model No.82-6057 and (ii) ADAPTER MACHINED Model No.82-6058” against Advance Authorization No. 0410137246 dt. 12.06.2012

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/101/2012-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
1. Adapter Machined part made of CPVC Sheet (Model No. 82 –	1 No. (Weight 16.95 gm +/-2%)	Vycom Corzan CPVC Sheet (Thickness 0.75 inch)	44.00 gm

6057)			
2. Adapter Machined part made of CPVC Sheet (Model No. 82 – 6058)	1 No. (Weight 15.95 gm +/-2%)	Vycom Corzan CPVC Sheet (Thickness 0.75 inch)	44.00 gm

Case No. A-106	AMARTARA PVT. LTD.	Status:
NC No.: 21/AM14 Dated: 20.08.2013	HQ F. No. 01/87/162/00015/AM14/DES-VII	Approved

Request: Issuance of Public Notice for completing the procedural requirement for amending the description of Import Item No. 2(b) of SION H – 427 (Plastics)

Decision: The Committee considered the request of firm and it was observed that the amendment in the description of Import Item No. 2 (b) of SION No. H-427 could not be notified earlier due to procedural lapse. D/o C&PC again after examining the request of firm furnish their comments vide OM No. 46011/56/2013-PC.II dated 31.07.2013 enclosing a copy of their earlier comments OM No. 46011/40/2005-PC.II dated 29.03.2005. The Committee in light of written comments of D/o C&PC, decided to amend the description of Import Item No. 2 (b) of SION No. H-427 to read as “Aqueous Dispersion of **Polyvinylidene Chloride** (Total solid content 60+/-1%)”.

The above amendments may be notified through Public Notice after approval of DG.

ONLINE CASES

1	Case No.:4/9/87-ALC1/2012	Party Name:GB RUBBER PRODUCTS	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:11.09.2013
	Decision: A D/L was issued by DIPP to firm on 10.05.2013. This was followed by Reminders from DGFT on 28.05.2013 and 02.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:11/44/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00369/AM13/	RLA File :05/23/040/00350/AM13/	Lic.No/Date:0510340620 12.12.2012	Defer Date:04.09.2013
	Decision: A D/L No. 46011/115/2012-PC-II, dated 12.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.			

3	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:11.09.2013
	Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments awaited from D/o C&PC.			

4	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/11/2013-PC-II, dated 08.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

5	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/11/2013-PC-II, dated 08.03.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.07.2013. Comments awaited from D/o C&PC.			

6	Case No.:4/50/87-ALC1/2012	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00428/AM13/	RLA File :02/24/040/00165/AM13/	Lic.No/Date:0210185804 23.01.2013	Defer Date:18.09.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 31.07.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

7	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

8	Case No.:23/7/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00035/AM14/	RLA File :07/24/040/00470/AM13/	Lic.No/Date:0710093568 07.02.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/47/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Approved
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:
	Application: Request is for adhoc norms for following:			
	ITCHS		FOR/FOR	FOR/FOR (in Currency of

Sl.No.	Code	EXPORT ITEM			Qty	UOM	(Rs.)	(in Currency of realisation)
1	39269099	63/0- HDPE Mosquito bed net made out of 100% HDPE Knitted Fabric			14151.000	K.G	3815392.60	69056.88 US Dollars
						Total	3,815,392.60	69,056.88

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39269099	100% HDPE KNITTED FABRIC	15000.000	K.G	3,315,000.00	60,000.00 US Dollars	947,427.00	Value & Qty
				Total	3,315,000.00	60,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/24/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Mosquito Bed Net	1 kg	Relevant HDPE Knitted Fabric	1.05 kg/kg content in the export product

Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	63/0- METHACRYLIC ACID AQUEOUS SOLUTION WITH SOLID CONTENT 30% +/- 1% (PACKED IN 640 HM HDPE DRUMS)	153600.000	K.G	8401536.00	152064.00 US Dollars
				Total	8,401,536.00	152,064.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161310	METHACRYLIC ACID	32581.630	K.G	4,500,337.92	81,454.08 US Dollars	7.50	Value & Qty
2	28151200	SODIUM HYDROXIDE	29675.520	K.G	573,850.37	10,386.43 US Dollars	7.50	Value & Qty
3	28334000	POTASSIUM PER SULPHATE	1291.776	K.G	135,604.19	2,454.37 US Dollars	7.50	Value & Qty
4	39012000	HIGH DENSITY POLYETHYLENE (BLOW MOULDING GRADE)	5712.000	K.G	441,823.20	7,996.80 US Dollars	5.00	Value & Qty
				Total	5,651,615.68	102,291.68		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Methacrylic Acid Aqueous Solution (Solid Content 30%+/-1%)	1 kg	1. Methacrylic Acid	0.2121 kg
		2. Sodium Hydroxide	0.1932 kg
		3. Potassium Persulphate	0.0084 kg

4. HDPE Granules (Blow Moulding Grade)	As per packing policy
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Case No.:5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39069090	63/0- BUTYL ACRYLATE AND METHYL METHACRYLATE COPOLYMER EMULSION SOLID CONTENT 40% +/- 1% (PACKED IN 800 HM HDPE DRUMS)	192000.000	K.G	14002560.00	253440.00 US Dollars
				Total	14,002,560.00	253,440.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161210	BUTYL ACRYLATE	29366.400	K.G	3,082,737.84	55,796.16 US Dollars	7.50	Value & Qty
2	29161400	METHYL METHACRYLATE	44100.480	K.G	5,116,758.19	92,611.01 US Dollars	7.50	Value & Qty
3	39100090	GENIOSIL XL10	149.760	K.G	51,714.00	936.00 US Dollars	7.50	Value & Qty

4	29319090	XIAMETER (R) OFS-6040 SILANE	149.760	K.G	51,714.00	936.00 US Dollars	7.50	Value & Qty
5	34021300	SURFACTANTS	2419.200	K.G	290,043.94	5,249.66 US Dollars	7.50	Value & Qty
6	28334000	POTASSIUM PERSULPHATE	311.040	K.G	32,651.42	590.98 US Dollars	7.50	Value & Qty
7	39012000	HIGH DENSITY POLYETHYLENE (BLOW MOULDING GRADE)	7140.000	K.G	552,279.00	9,996.00 US Dollars	5.00	Value & Qty
				Total	9,177,898.39	166,115.81		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/10/2005-PC.II dated 31.07.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Butyl Acrylate and Methyl Methacrylate Copolymer Emulsion (solid content 40% +/- 1%)	1 kg	1. Butyl Acrylate	0.15295 kg
		2. Methyl Methacrylate	0.22969 kg
		3. Geniosil XL 10	0.00078 kg
		4. Xiameter (R) OFS-6040 Silane	0.00078 kg
		5. Surfactants	0.01260 kg
		6. Potassium Persulphate	0.00162 kg
		7. HDPE Granules (Blow Moulding Grade)	As per packing policy

Case No.:5/2/87-ALC1/2013

Party Name:SOLTEX PETRO PRODUCTS LTD.

Meet No/Date:21/87-ALC1/2013
20.08.2013

Status: Deferred

12	HQ File :01/87/050/00001/AM14/	RLA File :03/95/040/00928/AM13/	Lic.No/Date:0310726118 28.02.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/40/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 04.06.2013 and 12.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:7/2/87-ALC1/2013	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00003/AM14/	RLA File :05/24/040/00453/AM13/	Lic.No/Date:0510348870 12.03.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/39/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.06.2013 and 12.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:20/7/87-ALC1/2013	Party Name:SINGLA POLYMERS,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00032/AM14/	RLA File :05/24/040/00489/AM13/	Lic.No/Date:0510350604 02.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 7/183/2013-TSW was issued by DIPP to firm on 30.05.2013. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.:13/7/87-ALC1/2013	Party Name:POWER ADDITIVES.	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00025/AM14/	RLA File :03/95/040/00015/AM14/	Lic.No/Date:0310730771 08.04.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/05/2013-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 01.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

16	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 02.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

17	Case No.: 10/9/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00055/AM14/	RLA File :30/24/040/00002/AM14/	Lic.No/Date:3010093640 03.05.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 24.05.2013. Comments awaited from DIPP.			

18	Case No.: 7/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00114/AM14/	RLA File :03/94/040/00062/AM14/	Lic.No/Date:0310733671 08.05.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 23.07.2013. Comments awaited from DIPP.			

19	Case No.: 10/14/87-ALC1/2013	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00093/AM14/	RLA File :03/95/040/00105/AM14/	Lic.No/Date:0310734080 13.05.2013	Defer Date:11.09.2013
	Decision: RLA, Mumbai has been requested through e-mail on 16.07.2013 for furnishing application expeditiously. Application awaited from RLA, Mumbai.			

20	Case No.:9/17/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00116/AM14/	RLA File :03/94/040/00086/AM14/	Lic.No/Date:0310734131 13.05.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 23.07.2013. Comments awaited from DIPP.			

21	Case No.:2/14/87-ALC1/2013	Party Name:TEGA INDUSTRIES LTD.	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00085/AM14/	RLA File :02/24/040/00009/AM14/	Lic.No/Date:0210189662 16.05.2013	Defer Date:11.09.2013
	Decision: A D/L was issued by DIPP to firm on 22.07.2013. A Reminder is to be issued from DGFT to firm giving 15 days for submission of information.			

22	Case No.:19/14/87-ALC1/2013	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00102/AM14/	RLA File :24/24/040/00004/AM14/	Lic.No/Date:2410039102 11.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 27.06.2013. Comments awaited from DIPP.			

23	Case No.:1/14/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File : 01/87/050/00084/AM14//	RLA File : :03/94/040/00087/AM14/	Lic.No/Date: 0310738041 18.06.2013	Defer Date:11.09.2013
	Decision: RLA, Mumbai has been requested through e-mail on 16.07.2013 for furnishing application expeditiously. Application awaited from RLA, Mumbai.			

24	Case No.:22/14/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00105/AM14/	RLA File :09/24/040/00098/AM14/	Lic.No/Date:0910056446 25.06.2013	Defer Date:11.09.2013
	Decision: RLA, Hyderabad has been requested through e-mail on 16.07.2013 for furnishing application expeditiously. Application awaited from RLA, Mumbai.			

25	Case No.:1/21/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:21/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00165/AM14/	RLA File :09/24/040/00187/AM14/	Lic.No/Date:0910057179 13.08.2013	Defer Date:11.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
